

a  
SLP(C)No. 13139-13140 OF 2000

ITEM No.203

Court No.12

SECTION IVB  
A/N MATTER

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No.13139-13140/2000

(From the judgement and order dated 25/01/2000 in LPA 1110/99  
,LPA 1111/99,RFA 1071/94  
of The HIGH COURT OF PUNJAB & HARYANA AT CHANDIGARH)

CHARANJIT KAUR(DEAD) THR. PROPOSED LRS.

Petitioner (s)

VERSUS

UNION OF INDIA & ORS.

Respondent (s)

(With prayer for interim relief)  
( For Final Disposal )  
With

SLP(C)No.13153-13154/2000, SLP(C)No.1394/2001, SLP(C)No.14409/2000,  
SLP(C)No.16275/2000, SLP(C)No.16539/2000, SLP(C)No.16625/2000,  
SLP(C)No.17428/2000, SLP(C)No.1815/2001, SLP(C)No.1851/2001, SLP(C)No.19148/2001,  
SLP(C)No.19222/2001, SLP(C)No.2174/2001, SLP(C)No.2180/2001, SLP(C)No.2182/2001,  
SLP(C)No.2183/2001, SLP(C)No.2184/2001, SLP(C)No.2185/2001, SLP(C)No.2186/2001,  
SLP(C)No.2187/2001, SLP(C)No.2188/2001, SLP(C)No.2189/2001, SLP(C)No.2190/2001,  
SLP(C)No.2191/2001, SLP(C)No.2196/2001, SLP(C)No.2197/2001, SLP(C)No.2201/2001,  
SLP(C)No.2267/2001, SLP(C)No.2368/2001, SLP(C)No.2431/2001, SLP(C)No.2434/2001,  
SLP(C)No.2520/2001, SLP(C)No.2538/2001, SLP(C)No.2582/2001, SLP(C)No.2633/2001,  
SLP(C)No.2920/2001, SLP(C)No.2968/2001, SLP(C)No.334/2001, SLP(C)No.344/2001,  
SLP(C)No.347/2001, SLP(C)No.465/2001, SLP(C)No.487/2001, SLP(C)No.5013/2001,  
SLP(C)No.5250/2001, SLP(C)No.5541/2001, SLP(C)No.723/2001, SLP(C)No.730/2001,  
SLP(C)No.733/2001, SLP(C)No.734/2001, SLP(C)No.736/2001, SLP(C)No.744/2001,  
SLP(C)No.803/2001, SLP(C)No.806/2001, SLP(C)No.820/2001, SLP(C)No.827/2001,  
SLP(C)No.8594-8595/2002, SLP(C)No.973/2001, SLP(C)No.995/2001

Date : 03/05/2002 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DORAISWAMY RAJU  
HON'BLE MR. JUSTICE ARIJIT PASAYAT

For Petitioner (s)

Mrs.Rekha Palli,Adv.

For Respondent (s)

Mr. B.V. Balaram Das,Adv.

UPON hearing counsel the Court made the following  
O R D E R